

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO.34/2025 (WZ)

Vishwajit Ramchandra Dixit

... Applicant

Versus

Union of India & ors.

... Respondents

**ADDITIONAL AFFIDAVIT ON BEHALF OF
MAHARASHTRA POLLUTION CONTROL BOARD i.e.
RESPONDENT NO. 6**

I, Babasaheb Kukade, aged about 54 years, occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Pune-II, having office address at 2nd Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

1. I am filing this Additional Affidavit in compliance of the order dated 29/4/2025 passed by this Hon'ble National Green Tribunal, wherein this Hon'ble Tribunal directed the MPCB to calculate the EDC to be levied from the local body and file an additional affidavit.

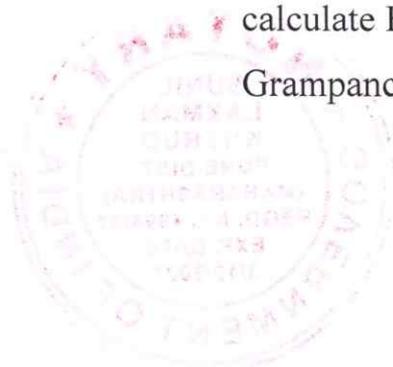


2. I say and submit that in compliance with the order dated 29/4/202 passed by this Hon'ble NGT, Respondent No.6-MPCB has given an opportunity of personal hearing to the Respondent No. 2 Satkarsthal Gram-Panchayat and Respondents No.4- Rajgurunagar Municipal Council on 26/06/2025. During the course of personal hearing, the Chief Officer, Rajgurunagar Municipal Council and Gramsevak, Satkarstal Gram-Panchayat is directed to submit the Action Plan. Accordingly, Satkarsthal Gram-Panchayat and Rajgurunagar Municipal Council have submitted the Action Plan dated 30/06/2025 through e-mail.

3. I say and submit that on the basis of discussion held in the personal hearing and action plan dated 30/06/2025 submitted by Respondent No. 2 Satkarsthal Gram-Panchayat and Respondents No.4- Rajgurunagar Municipal Council, the Respondent Board has assessed the Environmental Damage Compensation as under:

Environmental Damage Compensation:

The Environmental Damage Compensation to be levied in case of failure of preventing the pollutants being discharged in water bodies resulting into damage to the environment i.e. into Bhima River resulting in acute injury or damage to the environment. The prescribed criteria is used to calculate EDC on said Rajgurunagar Municipal Council and Grampanchayat Satkarsthal for illegal untreated/partially



treated sewage is being discharged into the river, accordingly as per the order of Hon'ble NGT an opportunity of personal hearing has been extended to the Rajgurunagar Municipal Council and Grampanchayat Satkarsthal on 26/06/2025 where in the procedure of calculating the EDC has been explained to the concern local bodies. And on the basis of information gathered from them, the amount of EDC to be levied on them has been calculated as per the prescribe criteria.

- i) **Interim measures for phytoremediation/ bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.**

Sr. No.	Name of Municipal Council	Nos. of Months w.e.f. 01.04.2020 to 31.04.2025	No. of Drains	Environment compensation Rs. 5 Lakh per month per drain by concerned local bodies	Total compensation Rs. $e = (b \times c \times d)$
	a	b	c	d	e
Rajgurunagar Municipal Council.					
1	Common Nala originating from	61 Months/ 1855 days	1	5,00,000/-	3,05,00,000



Samtanagar/Satkarthal/Rajgurunaar				
Total				3,05,00,000

- ii) **Commencement of setting up of STPs – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.**

Sr. No.	Name of Municipal council	Nos. of Months w.e.f. 01.04.2020 to 31.04.2025	Environmental compensation is payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies	Total compensation Rs. d = (b x c)
	a	b	c	D
1	Rajgurunagar Municipal Council & Grampanchayat Satkarsthal (Common)	61 Months/ 1855 days	5,00,000/-	3,05,00,000
Total				3,05,00,000

- iii) **Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per**



month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.

Sr. No.	Name of Municipal council	Nos. of Months w.e.f. (01.04.2021 to 31.04.2025)	Environmental compensation Rs. 10 Lakh per month per STP by concerned local bodies	Total compensation Rs. d = (b x c)
	a	b	c	d
1	Rajgurunagar Municipal Council & Grampanchayat Satkarsthal (Common)	49	10,00,000/-	4,90,00,000
	Total			4,90,00,000

Therefore, the Environmental Damage Compensation applicable is –

Sr. No.	Direction passed by the Hon'ble NGT	Environmental Compensation in Rs. as applicable, as on 30/11/2024
1	<i>Interim measures for phytoremediation/ bioremediation etc in respect of 100% sewage to reduce the pollution load on recipient water bodies – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and</i>	3,05,00,000

	06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.	
2	Commencement of setting up of STPs – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.	3,05,00,000
3	Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.”	4,90,00,000
	Total EDC Rs.	11,00,00,000

Conclusion: Considering the reply submitted by the Rajgurunagar Municipal Council & Grampanchayat Satkarsthal vide letter dtd. 30/06/2025 & common untreated sewage carrying major common nala of Rajgurunagar, as well as considering the population of Satkarsthal Grampanchayat i.e. 2610 souls and Grampanchayat Satkarsthal is in discussion with Rajgurunagar Municipal Council about provide combined sewage collection system and its treatment therefore the **total Environmental Damage Compensation to be levied on Rajgurunagar Municipal Council, Rajgurunagar, Tal: Khed, Dist:Pune, Maharashtra is Rs. 11,00,00,000 (Rs. Eleven Crores Only)**

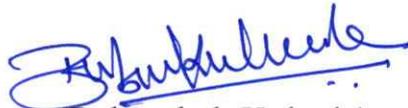
- 4. I say and submit that the total amount of Environment Damage Compensation for Rajgurunagar Municipal Council is Rs. 11,00,00,000 (Eleven Crores Rupees Only).
- 5. Hence this Additional Affidavit.

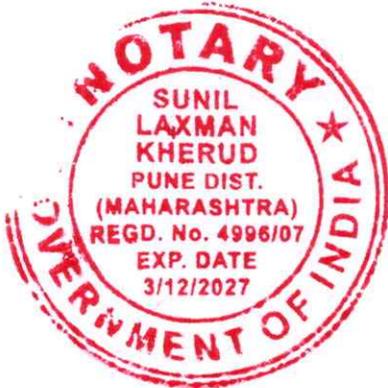
Solemnly affirmed on this 14th day of July, 2025 at Pune.

I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 6

ADVOCATE


 (Babasaheb Kukade)
 Sub-Regional Officer,
 MPCB, Pune-II



BEFORE ME


 SUNIL LAXMAN KHERUD
 NOTARY GOVT. OF INDIA
 Regd. No. 4996/07
 Noted & Registered No

SUNIL LAXMAN KHERUD
 NOTARY-GOVT. OF INDIA
 B/3, MANIRATAN SOCIETY
 ARYANESHWAR PUNE-411009

4 JUL 2025

